

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1421**

TO BE ANSWERED ON THE 26TH JULY, 2022/ SRAVANA 4, 1944 (SAKA)

KILLING OF MIGRANT WORKERS IN JAMMU AND KASHMIR

**†1421. SHRIMATI RITI PATHAK:
SHRIMATI RAMA DEVI:
SHRIMATI GEETA KORA:
SHRI DILESHWAR KAMAIT:
SHRI JYOTIRMAY SINGH MAHATO:
MS. LOCKET CHATTERJEE:
SHRIMATI NAVNEET RAVI RANA:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there has been an increase in the incidents of murders of the minorities and the migrant workers of Bihar, Maharashtra, Jharkhand and Madhya Pradesh by the terrorists in Jammu and Kashmir;

(b) if so, the details thereof;

(c) whether there is any mechanism for the compensation to such victims of the said terror activities;

(d) if so, the details thereof;

(e) the steps taken by the Government in the valley to ensure the safety of minorities; and

(f) the details of amount/funds sought by the State Government of Maharashtra and released by the Union Government as assistance for natural calamities such as floods, cyclones and earthquakes during the last five years, year-wise?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) & (b): The Government has a policy of zero tolerance against terrorism and the security situation has improved significantly in Jammu and Kashmir. There has been substantial decline in terrorist attacks from 417 in 2018 to 229 in 2021. However, there have been a few targeted attacks on people belonging to minority communities and migrant workers by terrorists sponsored from across the border. As per the information provided by Government of Jammu and Kashmir, 28 migrants workers have been killed since 2017, out of which 02 belonged to Maharashtra, 01 to Jharkhand, 07 to Bihar and none from Madhya Pradesh.

(c) & (d): The Government provides ex-gratia relief/ compensation as per rules to NoKs of any person killed by the terrorists. An ex-gratia of Rs.1 lakh is paid to the NoKs of civilians killed in militancy related violence under the existing scheme of Government of Jammu and Kashmir. In addition, Rs.5 lakhs is given under “Central Scheme for Assistance to Civilian Victims/Family of Victims of Terrorist /Communal/ LWE Violence and Cross Border Firing and Mine/IED Blasts on Indian Territory.”

(e): Government has taken several steps for the safety of minorities. These include a robust security and intelligence grid, day & night area domination, patrolling and proactive operations against terrorists, round

the clock checking at Nakas, deployment of Security Forces at strategic points to thwart any terrorist attack.

(f): The primary responsibility for disaster management rests with the State Governments concerned. The State Government undertake relief measures in the wake of natural disasters including flood from the State Disaster Response Fund (SDRF), already placed at their disposal, in accordance with Government of India's approved items and norms. Additional financial assistance is provided from National Disaster Response Fund (NDRF), as per laid down procedure in case of disaster being 'severe' in nature, which includes an assessment based on the visit of an Inter-Ministerial Central Team (IMCT). Details of funds allocated and released to State Government of Maharashtra for floods and cyclones from SDRF/NDRF during the last five years are as under:

Year	Funds allocated under SDRF including Central and State share	Central share	Central share released	Rs. in Crore	
				Funds sought by Govt. of Maharashtra from NDRF for floods, cyclones, earthquakes	Funds released from NDRF
2017-18	1635.00	1226.25	1810.12	---	---
2018-19	1717.00	1287.75	1287.75	---	---
2019-20	1803.00	1352.25	1352.25	9318.37	2715.11
2020-21	3436.80	2577.60	2577.60	4438.98	1121.12
2021-22	3436.80	2577.60	2577.60	1124.23	355.39
